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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 1598/93

New Delhi this the 10th day of February, 1994.

1. Kanwar Pal Panwar  
S/o Shri Radhey Shyam.

2. Radhey Shyam  
S/o Shri Ram Dass.

(Both R/o Postal Quarter No.D-100,  
Moti Bagh, New Delhi)

... Petitioners.

By Advocate Sh.Sant Lal. Versus

1. Union of India through  
The Secretary,  
Ministry of Communications,  
Department of Posts,  
New Delhi.

2. The Chief Postmaster General,  
Delhi Circle,  
Maghdoot Bhawan,  
New Delhi.

3. The Estate Officer  
O/O the Chief Postmaster General,  
Delhi Circle,  
Meghdoot Bhawan,  
New Delhi-110001.

... Respondents.

By Advocate Shri P.P. Khurana.

ORDER

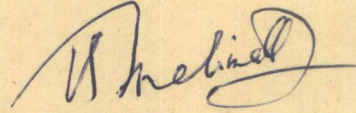
Shri Justice V.S. Malimath.

The petitioner's father was a Sorting Postman and he was allotted a Government quarter. He retired on 28.2.1991. His son, the first petitioner, was also appointed as Postman and, therefore, was entitled to the same category of quarter as allotted to his father. It is stated that he has been residing with his father (petitioner No.2) w.e.f. 17.12.1987 in the Govt. accommodation and that he has not been claiming any HRA from that date. None of these facts have been controverted by filing any reply. Hence, I proceed on the basis that the facts asserted by the petitioner are true. If that is so, he

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would be entitled to Government quarter. Hence, the impugned order rejecting his claim for regularisation of the quarter is hereby quashed and the respondents are directed to pass an appropriate order regularising the quarter in favour of the petitioner No.1. No costs.



(V.S. MALIMATH)  
CHAIRMAN

'SRD'